

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 133**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd.

.... Applicant/petitioner

Vs.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Respondent

**Order under Section 397/398**

**Order delivered on 05.12.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Anant Garg & Mr. Nimanniyu Sharma, Advs.  
For the Respondent : Mr. Neil Chatterjee, Adv. for R-1  
Mr. Nipun Malhotra, Mr. Jayant K. Mehta & Mr.  
Rahul Kukreja, Adv. for R-16

**ORDER**

The matter is listed for arguments today. A request by consent is made by both the counsels to adjourn the matter arguments hence matter is adjourned to 21.02.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

05.12.2018  
Ritu Sharma